

(c) Yes, Sir. M/s Tata Oil Mills Co. Ltd. were permitted to charter 25 deep sea fishing vessels from Thailand. M/s I.T.C. Ltd. and M/s Konkan Fisheries Ltd. were permitted to import two vessels of 60 M length each from Holland and one vessel of 50 M length (second hand) from Japan respectively. However, M/s I.T.C. and M/s Konkan Fisheries Ltd. have not availed of the permission given to them.

(d) and (e). Yes, Sir. Applications of M/s Tata Oil Mills Co. Ltd. for import of two fishing vessels and M/s Britannia Industries Ltd. for charter of two fishing vessels are under consideration.

Depletion of Marine Resources

5011. SHRI K. A. SWAMI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received representations against the depletion of marine resources due to over-fishing;

(b) if so, what measures are being formulated to avoid such depletion; and

(c) what measures have been implemented so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE

(SHRI R. V. SWAMINATHAN): (a) to (c). Some representations have been received regarding reduction in fish catches in certain areas, although it is not clearly established whether this reduction is due to over fishing or due to natural causes. The Government however, as a precautionary measure, set up a Committee on conservation in 1979, to look into the matter of conserving of shrimp and other resources in the Exclusive Economic Zone. The Committee's report is awaited.

Central Aid for implementation of Land Reform, Orissa

5012. SHRI RASBEHARI BEHRA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) the amount of financial assistance given by the Central Government to the State of Orissa during the years 1978-79 and 1979-80 so far for implementation of the land reform schemes in the State; and

(b) what are the achievements?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Central assistance to the State of Orissa was provided for accelerating the pace of consolidation of holdings and for assisting allottees of ceiling-surplus land. The quantum of assistance was as follows:—

	1978-79	1979-80
For consolidation of holdings	Rs. 40 lakhs	The scheme was transferred to the State sector during the year.
For assisting allottees of ceiling-surplus land	Nil*	Rs. 25 lakhs

*No release of Central assistance was made for want of utilisation certificates in respect of funds released earlier.

(b) Central assistance for consolidation operations was meant to add to the State's normal programme by one lakh hectares. This additional programme was taken up and, according to the State Government, would

be completed in 1980-81. With the transfer of the scheme to the State sector the remainder of the cost will have to be met out of the State funds.

In regard to the scheme of assisting allottees of ceiling surplus land,